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\* IN THE HIGH COURT OF DELHI AT NEW DELHI  
+ W.P.(C) 17934/2025, CM APPL. 74153/2025 & CM APPL. 74154/2025

APPLE INC & ANR.

Through:

.....Petitioners

Dr. Abhishek Manu Singhvi, Senior Advocate, Dr. Aditya Sondhi, Senior Advocate with Ms. Nisha Kaur Uberoi, Mr. Varghese Thomas, Mr. Sarthak Pande, Ms. Shambhavi Sinha, Mr. Anand Sree, Ms. Shivangi Chawla, Ms. Akrathi Shetty, Ms. Mehar Singh Dang, Mr. Cherian Chacko, Mr. Sudhanshu Prakash, Mr. Yash Johri, Mr. Rijur Sarkar and Mr. Anubhav Kumar, Advs.

versus

UNION OF INDIA & ANR.

Through:

.....Respondents

Mr. Ashish K. Dixit, CGSC with Mr. Rudra Paliwal, GP, Mr. Umar Hashmi, Ms. Iqra Sheikh, Advs. for R-1.  
Mr. Balbir Singh, Senior Advocate with Mr. Udayan Jain, Mr. Samar Bansal, Ms. Geetika Vyas, Mr. Ranjan Mishra, Mr. Harsh Jaiswal, Ms. Devahuti Pathak, Mr. Vedant Kapur and Ms. Disha Jham, Advs. for R-2.

**CORAM:**  
**HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE TUSHAR RAO GEDELA**

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**ORDER**  
**01.12.2025**

1. Issue notice to the respondents. Mr. Ashish K. Dixit, learned CGSC appears and accepts notice on behalf of respondent No.1 whereas Mr. Samar Bansal, learned counsel has put in appearance on behalf of respondent No.2



and accepts notice.

2. Let affidavit in reply be filed by the respondents within a week. A week thereafter shall be available to the petitioner to file the rejoinder affidavit.
3. List on 16.12.2025.
4. The matter be placed High on Board.

**DEVENDRA KUMAR UPADHYAYA, CJ**

**TUSHAR RAO GEDELA, J**

**DECEMBER 1, 2025**

*N.Khanna*